CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 535/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Power Purchase Agreement dated 08.02.2024 and seeking directions qua release of PBG, along with consequential reliefs.
Petitioner	:	SJVN Green Energy Limited (SGEL)
Respondent	:	Gujarat Urja Vikas Nigam Limited (GUVNL)
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Adarsh Tripathi, Advocate, SGEL Shri Ajitesh Garg, Advocate, SGEL Ms. Srishti Khindaria, Advocate, GUVNL

Record of Proceedings

At the outset, learned counsel for the Petitioner, while pointing out recent developments in the matter, submitted that the Respondent, GUVNL, has encashed the Performance Bank Guarantee of the Petitioner and accordingly sought liberty to place on record the subsequent developments, along with the consequential reliefs, by way of an additional affidavit within two weeks. He also submitted that GUVNL has not filed its reply. In response, learned counsel for the Respondent, GUVNL, sought an additional three weeks' time to file a consolidated reply after the Petitioner files its additional affidavit.

2. Considering the above, the Commission permitted the Petitioner to file its additional affidavit as above within two weeks, with a copy to the Respondent, GUVNL, who may file its consolidated reply within three weeks thereafter. The Petitioner was also permitted to file its rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **22.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)